GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS

New Delhi, the 30 May, 2011

NOTIFICATION

S.O. ______ In exercise of the powers conferred by sub-section (3) of section 1 of the Competition Act, 2002 (12 of 2003), the Central Government hereby appoints the 1st day of June, 2011 as the date on which section 43A of the said Act [inserted by section 37 of the Competition (Amendment) Act, 2007 (39 of 2007)] shall come into force.

[F.No.5/4/2003-IGC/CS]

RENUKA KUMAR,
JOINT SECRETARY.